



**HIGH COURT OF SIKKIM
GANGTOK**

No.43/Judl./HCS

Date:11.09.2024

N-O-T-I-F-I-C-A-T-I-O-N

In pursuance of the order dated 06.08.2024 passed by the Hon'ble Supreme Court in *Satender Kumar Antil, Petitioner v. Central Bureau of Investigation & Anr., Respondents, Miscellaneous Application(M.A.) No.2034 of 2022/M.A. No.1849 of 2021(in Special Leave Petition(Crl.) No.5191 of 2021)*, the Hon'ble, the Chief Justice, High Court of Sikkim, has been pleased to constitute a "**Committee for Ensuring the Implementation of the Decisions of the Apex Court**" comprising of the following:

1. Hon'ble Mr. Justice Bhaskar Raj Pradhan,
Judge, High Court of Sikkim. - Chairperson
2. Registrar (Judicial Service),
High Court of Sikkim. - Member
3. Registrar,
High Court of Sikkim. - Member

The Registrar shall be the Convenor of the Committee in view of Notification No.37/HCS dated 15.03.2023 of the High Court of Sikkim.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General

Memo No.: 8014-8034/HCS

Copy to:

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim.
2. The Addl. Registrar-cum-PS to Hon'ble Judge-I, High Court of Sikkim.
3. The Deputy Registrar-cum-Private Secretary to Hon'ble Judge-II, High Court of Sikkim.
4. Registrar (Judicial Service), High Court of Sikkim.
5. Registrar, High Court of Sikkim.
6. Principal District and Sessions Judge, Gangtok.
7. District and Sessions Judge, Gyalshing.
8. District and Sessions Judge, Namchi.
9. District and Sessions Judge, Mangan.
10. District and Sessions Judge, Pakyong.
11. District and Sessions Judge, Soreng.
12. All Chief Judicial Magistrate-cum-Civil Judge.
13. All Civil Judge-cum-Judicial Magistrate.
14. All Section In-charge, High Court of Sikkim.
15. The Computer Cell, High Court of Sikkim.
16. Notice Board.
17. Guard file and
18. File.

CENTRAL PROJECT COORDINATOR